

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:4420  
ANSWERED ON:20.02.2014  
CORRUPTION IN CIVIL AVIATION SECTOR  
Rajbhar Shri Ramashankar

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government is taking any steps to check irregularities, corruption etc., in the civil aviation sector;
- (b) if so, the details thereof; and
- (c) the instances of corrupt practices which have come to the notice of the Ministry during the last three years and the action taken against those officials involved therein?

**Answer**

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) and (b) Yes Madam ;

The details of steps being taken to check irregularities, corruption etc. in the Civil Aviation sector by this Ministry, are as follows :- (i) Vigilance inspections (Periodic, Surprise & major work) (ii) Surveillance, checking of Annual Property Returns. (iii) Preparation of List of officers of Doubtful Integrity. (iv) Preparation of Agreed Lists in consultation with CBI. (v) Rotation of Staff Working on sensitive posts. (vi) Training courses on vigilance awareness. (vii) Issuance of Tenders on official website. (viii) Launching of e-tendering portal in various organization under the Government. (ix) Expeditious vigilance investigation of complaints to detect irregularities / malpractices. (x) Rendering assistance & cooperation in cases registered by CBI against tainted officers and processing cases for grant of Prosecution Sanction. (xi) Strengthening of Vigilance set-up. (xii) After conduction vigilance investigation, taking expeditiously disciplinary action against erring officials. (xiii) Constant monitoring of disciplinary cases by Vigilance Department till passing of final order / imposing appropriate penalties. (xiv) Vigilance Awareness measures including celebration of Vigilance Awareness Week and other activities enhancing the vigilance awareness.

(c) In 22 cases of irregularities vigilance action was started. Out of these, major penalty proceedings have been started in 19 cases and minor penalty proceedings in remaining three.